

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 13
(IB)-399(PB)/2022

IN THE MATTER OF:

Kissan Impex Private Limited	Petitioner(s)
Vs		
Anita Garg	Respondent(s)

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Ms. Aastha Agarwal, Adv. Mr. Manoj Sehgal, RP
For the Respondent : Mr Rahul Gupta, Advocate

ORDER

The RP Mr. Manoj Sehgal along with his Counsel Ms. Aastha Agarwal appeared physically and sought some time to set right their records and present the case on the next date of hearing.

At the request, list the matter **on 07.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)